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**BEFORE THE AJUDICATING AUTHORITY
(NATIONAL COMPANY LAW TRIBUNAL)
AHMEDABAD BENCH
AHMEDABAD**

C.P. (I.B) No. 112/9/NCLT/AHM/2017

Coram:

**Present: Hon'ble Mr. BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 19.09.2017**

Name of the Company: Coburg Print & Pack
V/s.
Today's Writing Instruments Ltd.

Section of the Companies Act: Section 9 of the Insolvency and Bankruptcy
Code

<u>S.NO.</u>	<u>NAME (CAPITAL LETTERS)</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	NATASHA SUTARIA	ADV.	PETITIONER	Natasha.
2.	Deva Rajan Raman	PCS	Respondent	Deva Rajan Raman
	HARSHADKUMAR S KUNAR	ASST. COMMISSIONER STATE TAX		Harshad Kumar S Kunar


ORDER

Learned Advocate Ms. Natasha Sutaria present for Operational Creditor/ Applicant.
Learned PCS Mr. Deva Rajan Raman present for Respondent.

Proof of service filed.

Mr. Harshadkumar Kunar, Assistant Commissioner of State Tax present and requested time to engage Counsel.

List the matter on 03.10.2017 for Vakalatnama for State Tax, objections, if any and for hearing.


**BIKKI RAVEENDRA BABU
MEMBER JUDICIAL**

Dated this the 19th day of September, 2017.